

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 73 of 1999

Wednesday, this the 24th day of May, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. Annamma Thomas, W/o KM Thomas,  
Senior Store Keeper,  
Naval Store Depot, Naval Base, Cochin  
(Residing at House No. XXXII/1507,  
Kalathiparambil House,  
Kalavathu Road, Palarivattom,  
Cochin-682025) ..Applicant

By Advocate Mr. V.R. Ramachandran Nair

Versus

1. The Chief of Naval Staff,  
Naval Headquarters, New Delhi.
2. The Flag Officer Commanding-in-Chief,  
Southern Naval Command, Naval Base,  
Cochin-682004
3. The Controller Materials,  
Naval Store Depot, Naval Base,  
Cochin-682004 ..Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

The application having been heard on 24th May, 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The original application has been filed seeking to have the impugned orders A6 and A7 set aside and for a direction to the respondents to implement A1 retention orders with all consequential benefits of promotion of the applicant as Foreman of Stores from 29-1-1998, i.e. the date from which the juniors of the applicant were promoted. The respondents have filed a detailed reply statement opposing the grant of reliefs prayed for in the original application.

2. When the application came up for hearing today, the learned Senior Central Government Standing Counsel on instructions from the respondents states that the respondents would consider the case of the applicant for retention at Cochin on promotion as Foreman of Stores with effect from 1-6-2000 in the retirement vacancy of P.C. Sakaria, Foreman of Stores, giving her the monetary benefits from the date she assumes charge of the post. Learned counsel for the applicant states that the applicant would be satisfied if the respondents shall do so and that the original application may be disposed of with appropriate direction in that regard.

3. Thus, as agreed to by the learned counsel on either side, the application is disposed of recording the undertaking of respondents that the case of the applicant for retention at Cochin on promotion as Foreman of Stores with effect from 1-6-2000 in the retirement vacancy of P.C. Sakaria, Foreman of Stores would be considered and that the monetary benefits would be granted to her from the date she assumes charge of the post. No costs.

Wednesday, this the 24th day of May, 2000

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

ak.

  
A.V. HARIDASAN  
VICE CHAIRMAN

List of Annexures referred to in this order:

1. A6 - True copy of the Order No. SE/2212/SSK-FS/97/II/AT dated 6-1-1999 issued by the 1st respondent regarding the cancellation of the promotion order.
2. A7 - True copy of the order No. NSC/IX/9006 dated 9-1-1999 issued by the 3rd respondent regarding the promotion of the applicant.
3. A1 - True copy of the order No. SE/2212/SSK-FS/97/11 dated 29-1-1998 issued from the office of the 1st respondent promoting the applicant as Foreman of Stores.